

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32575/2022

(Arising out of impugned final judgment and order dated 08-07-2022 in MUA227 No. 3834/2022 passed by the High Court Of Judicature At Allahabad)

NANAK CHAND AGGARWAL &amp; ANR.

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ORS.

Respondent(s)

(IA No.177057/2022-CONDONATION OF DELAY IN FILING and IA No.177060/2022-EXEMPTION FROM FILING O.T. and IA No.177059/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 13-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Vipasha Singh , AOR

For Respondent(s)

UPON hearing the counsel the court made the following  
O R D E R

Delay condoned.

Issue notice.

Dasti service, in addition, is permitted.

Learned counsel for the petitioner is permitted to serve the Standing Counsel for the State.

Further proceedings in Criminal Misc. Case No.3555 of 2021 pending before Civil Judge (J.D.) FTC-1, Ghaziabad, Uttar Pradesh under Protection of Women from Domestic Violence Act, 2005 shall remain stayed, until further orders.

List after service of notice.

Tag with SLP (Cr1.) D. No.32699 of 2022.

(Geeta Ahuja)  
Asth. Registrar-Cum-PS(Renu Bala Gambhir)  
Court Master

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HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Vipasha Singh , AOR

For Respondent(s)

UPON hearing the counsel the court made the following  
O R D E R

Delay condoned.

Issue notice returnable within four weeks.

Dasti service, in addition, is permitted.

Learned counsel for the petitioner is permitted to serve the Standing Counsel for the State.

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